Online Portal for uploading Monthly information relating to pendency of identified & designated Special Court/s and established Special Court dealing with Criminal cases involving Mps/MLAs in the State of Maharashtra and Goa, Dadra and Nagar Haveli

Sr. No.	Name of the District	No. of Courts	Criminal					
			Opening Balance as on 01.10.25	Institution		Disposal		Pendency as on 31.10.25
				Actual	Traf	By Jud/ O. W	Traf	
Aurangabad Region								
1	Ahmednagar	3	8	0	0	3	0	5
2	Aurangabad	16	23	0	4	2	0	25
3	Beed	13	19	1	0	1	0	19
4	Dhule	2	15	0	3	1	0	17
5	Hingoli	2	1	0	0	0	0	1
6	Jalgaon	6	11	0	0	0	0	11
7	Jalna	1	0	0	0	0	0	0
8	Latur	1	0	0	0	0	0	0
9	Nanded	6	3	0	0	0	0	3
10	Nandurbar	3	10	1	0	0	0	11
11	Osmanabad	2	2	0	0	0	0	2
12	Parbhani	7	18	0	0	0	0	18
Total		**62**	**110**	**2**	**7**	**7**	**0**	**112**
Nagpur Region								
1	Akola	2	18	0	1	2	0	17
2	Amravati	10	14	1	0	3	0	12
3	Bhandara	2	6	1	0	0	0	7
4	Buldhana	2	11	0	2	9	0	4
5	Chandrapur	2	4	0	1	0	0	5
6	Gadchiroli	1	0	0	0	0	0	0
7	Gondia	2	0	0	0	0	0	0
8	Nagpur	11	26	2	1	2	0	27
9	Wardha	5	2	0	0	0	0	2
10	Washim	7	0	0	0	0	0	0
11	Yavatmal	3	5	0	0	1	0	4
Total		**47**	**86**	**4**	**5**	**17**	**0**	**78**
Bombay Region								
1	Kolhapur	6	11	0	0	2	0	9
2	Nashik	10	25	1	1	0	0	27
3	Pune	15	36	1	0	1	0	36
4	Raigad-Alibag	2	9	0	0	2	0	7
5	Ratnagiri	6	5	0	0	0	0	5
6	Sangli	8	9	0	2	0	0	11
7	Satara	4	7	0	0	0	0	7
8	Sindhudurg at Oros	5	11	1	1	1	0	12
9	Solapur	14	51	1	3	1	0	54
10	Thane	22	37	0	1	2	2	34
11	City Civil and Sessions Court	1	35	0	0	1	0	34
12	Chief Judicial Magistrate, Mumbai	2	17	0	0	1	0	16
	Chief Judicial Magistrate, Mumbai (Special Court)	1	10	0	0	0	0	10
Total		**96**	**263**	**4**	**8**	**11**	**2**	**262**
Goa								
North Goa								
1	Panji	1	2	0	2	0	0	4
2	Mapuca	2	11	0	0	2	0	9
South Goa								
1	Madgaon (Margao)	2	8	0	0	0	0	8
Total		**5**	**21**	**0**	**2**	**2**	**0**	**21**
U.T. of Daman and Dadra & Nagar Haveli								
1	Daman	1	8	0	0	0	0	8
2	Silvassa	1	1	0	0	0	0	1
Total		**2**	**9**	**0**	**0**	**0**	**0**	**9**
Grand Total		**212**	**489**	**10**	**22**	**37**	**2**	**482**

District wise information about pending Criminal Cases against MPs/MLAs in the State of Maharashtra, Goa and Union Territories of the Dadra and Nagar Haveli at Silvassa as on 31.10.2025

Aurangabad Region

1. Ahmednagar

Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Ahmednagar	District Judge-02 & Addl. SJ, Ahmednagar	Spl. Case No. 312/2024	376(2), (N),418,328,354,506 of IPC 14(1) of POCSO	06-12-24	Charge
2			Criminal Revision No.50/2025	BNSS 318,338,336,344,& U/S 438 of BNSS ACT	20-05-25	Awaiting Notice
3		District Judge-03 & Addl. SJ, Ahmednagar	Session Case No.162/2022	353, 332, 336, 337, 452,143,147,148 of IPC & 120(b),37(1) (3),135 Bombay Police Act, 3,7 Prevention of Defacement of Property Act.	19-09-18	-
4		11th Jt. CJSD, & Addl. CJM, Ahmednagar	SCC No. 6632/2025	Indian Penal Code 143,149, 341, Bombay Police Act, 37(1) (3), 135	2022	313 CrPC Statement of all Accused persons
5			SSC No. 6631/2025	Indian Penal Code 341, 188,National Highways Act 8(B), Bombay Police Act 37(1) (3), 135	2024	313 CrPC Statement of Accused persons

2. Aurangabad						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Aurangabad	District Judge-1, Aurangabad	S.C. 428/2023	353, 332, 341, 114, 143, 147, 149, 427, 323, 506 IPC & 135 Bombay Police Act	24-07-23	Evidence Part Heard
2			Spl.Case 639/2025	3(1)(r) SC/ST Prevention Act-1989	29-09-25	Furnishing Surety
3	Aurangabad	3rd Civil Judge, Senior Division & Additional Chief Judicial Magistrate, Aurangabad.	R.C.C. 357/2024	353, 341, 188, 109, 143, 147, 149 IPC, 135 Bombay Police Act.	02-02-24	Committal
4			S.C.C. 4350/2024	135 Bombay Police Act.	03-07-24	Plea/particulars
5			S.C.C. 4351/2024	135 Maharashtra Police Act.	03-07-25	NBW Unready
6			Cri.M.A. 762/2024 is registered as a RCC 482/2025	295(A)	20-03-24	Awaiting Summons
7			S.C.C. 15467/2024	135 Maharashtra Police Act 143, 149, 341, 188	10-09-24	B.W. Unready
8			S.C.C. 1179/2025	135 Maharashtra Police Act 143, 149, 341, 188	16-01-25	Plea/particulars
9			S.C.C. 10157/2025	356(1),(2),(3) Bharatiya Nyaya Sanhita	17-06-25	Argument on Exh.
10			SCC 12549/2025	BNS 37(1)(C), 37(3), 135 Bombay Police Act	29-07-25	Appearance
11			R.C.C. 370/2020	143, 149, 269, 270 IPC 135 Maharashtra Police Act and 2, 15 Environment (Protection) Act	13-02-20	NBW Unready
12			R.C.C. 1455/2023	143, 427, 135 Maharashtra Police Act	10-08-23	Evidence
13			Cri.M.A.No. 3378/2025	BNS 356	–	Argument on Exh.
14			PWDVA No. 177/2020	Domestic Violence Act, 2005	–	Defence Evidence
15	Ta. Gangapur, Dist. Aurangabad	District Judge-01, Gangapur.	Spl Case ACB No.18/2012 registered as Spl. Case ACB No. 34/2025	420, 465, 468, 471, 120(B), 34 IPC & 13-1-D Prevention of Corruption Act.	30-12-02	Evidence Part Heard

16	Ta. Sillod Dist. Aurangabad	Jt. CJJD & JMFC, Sillod, Dist. Aurangabad	R.C.C. 28/2018	143, 147, 149, 323, 352, 447, 504, 506 IPC & 135 MPC Act	19-01-18	Evidence Part Heard
17			S.C.C. 84/2018	295(a) IPC	19-01-18	Evidence Part Heard
18			Cri. M.A. 581/2021 Case type is converted as R.C.C. No. 43/2023 Is converted in S.C.C. 461/2023	200 IPC 199, 200, 420, 34, 125 A	11-11-21	Cross Examination of CW-1 is completed further evidence. (Evidence Part Heard)
19	Ta. Paithan, District Aurangabad	DJ-1, Paithan, Dist. Aurangabad	S.C. 341/2025	353,341,343,504 of IPC & Bombay Police Act 135	24-11-06	Evidence
20	Ta. Kannad, Dist. Aurangabad	CJJD & JMFC Ta. Kannad, Dist. Aurangabad	S.C.C. 700/2023	143, 188, 283, 341 IPC & 135 Maharashtra Police Act	19-08-23	Evidence Part Heard
21			S.C.C. 1172/2023	143, 188, 341 IPC & 135 Maharashtra Police Act	29.12.2023	Evidence Part Heard
22	Ta. Kannad, Dist. Aurangabad	Jt. CJJD & JMFC Ta. Kannad, Dist. Aurangabad	S.C.C. 1187/2020	U/Sec 188	29.12.2020	Argument on Exh.- Unready
23			SCC NO. 616/2015	U/Sec 188,135	27-09-14	Evidence
24	Ta. Kannad, Dist. Aurangabad	2nd Jt. CJJD & JMFC Ta. Kannad, Dist. Aurangabad	RCC 134/2021	143, 341, 109, 188, 269, 270 of IPC 51 B Disaster Management Act	26-07-21	Appearance
25	Ta. Vaijapur, Dist. Aurangabad	CJSD, Vaijapur, Dist. Aurangabad	RCC 118/2022	143, 147, 149, 354, 354A, 323, 504, 506 of IPC	11-04-22	Charge

3. Beed						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Beed	District Judge-1 & ASJ, Beed	Spl. ACB 02/2018	420, 406, 409 IPC & 146b, 147b of Co-opp Act 13(1) (C) (D) 13 (2) of ACB Act	2018	Argument On Exhibit
2			Spl. ACB 10/2018	420, 406, 409, 418, 120b, 411, 409, 34 IPC & 13(1)(c) (D),13(2) of ACB Act & Sec. 3 of MPID Act.	2018	Argument On Exhibit
3			Spl. ACB 04/2018	420, 406, 409, 467, 468, 34 IPC & 13(1) (c)(D),13(2) of ACB Act & 3 of MPID Act.	2018	Argument on Exhibit
4			Spl. ACB 16/2018	420, 409, 418, 468, 471, 34 IPC & 13(1) (c)(D),13(2) of ACB Act & 3 of MPID Act.	2018	Appearance
5			Spl. ACB 05/2018	420, 409, 418, 120b, 411, 101, 34 IPC & 13(1)(c)(D), 13(2) of ACB Act & 3 of MPID Act.	2018	Argument on Exhibit
6			Sessions Case 80/2020	U/sec. 353 IPC	2020	Evidence
7			Spl. ACB 03/2018	420, 409, 406, 34 IPC & 146(B), 147(B) Maharashtra Co-operative Act	2018	Argument on Exhibit
8			S.C. 128/2022	147,148,149,353,186, 149 IPC, 131,132,135(4),136 Representation of the People Act,30,31,36 MZPPS Act & 135 Bombay Police Act.	2022	Charge

9	Ambajogai (Taluka)	District Judge-1, Ambajogai.	Spl. ACB 08/2018	420, 406, 409, 418, 34 of IPC & 3(1),13(2) of the Prevention of Corruption Act.	2018	Matter is stayed by H.C. Aurangabad in Cri. Revision No.118/2023
10			Cri. M. A. 19/2018	Property Attachment	2018	Say/Hearing on Exhibit_Ready
11			Cr.M.A 15/2024	IPC 109, 120B, 323, 504, 506 SC/ST Act 3(1) O,R,S, 3(2)va	2024	Argument on Exh.
12			Cri. Revn. 10/2024		2024	Argument
13	Majalgaon (Taluka)	DJ-1, Majalgaon	S.C.No. 06/2025	307, 326, 324, 147, 148, 149, 120(B), IPC	2025	Filing Surety
14	Kaij (Taluka)	CJJD & JMFC, Kaij	Regular Cri. Case No 186/2014	3(3) Sugar Control order 1966 & 3, 10 of E.C. Act	2014	Stayed by Hon'ble High Court
15			Regular Cri. Case No 203/2020	199, 200, 420, 466, 467, 468, 471, 477, 34 IPC	2020	Final Argument
16	Parali (Taluka)	CJJD & JMFC, Parali(V.)	Summary Case No. 227/2025	Representation of the People Act 125A, 33(A)(1)	2025	Say/Hearing on Exhibit_Ready
17	Ashti (Taluka)	CJJD & JMFC, Ashti	Regular Cri. Case No 141/2022	143, 147, 148, 149, 427, 448, 504, 506 IPC	2022	Hearing before charge
18	Patoda (Taluka)	CJJD & JMFC, Patoda	SC No 185/2022	188,269,270 IPC & 51-B,D.M.A.	2022	Awaiting Summons
19			SCC No.203/2022	188,269,270 IPC & 51-B,D.M.A.	2022	Awaiting Summons

4. Dhule						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Dhule	District Judge-4 & Addl. Sessions Judge, Dhule	Spl. Case No. 114/2019	ACB 13(1)(c) 13(1)(c/d) 406, 420, 464, 465, 468 of IPC	2019	Charge
2			S.C.No. 216/22	353, 143, IPC	2008	N.B.W.
3			S.C.No. 50/2025	353,332,337,143,147, 148,149 of IPC, Maharashtra Police Act 37(1)(3)/135, Disaster Management ACT 53	2025	Formal Hearing
4			Session Case No. 144/2023	353, 143, 447, 427, 506 of IPC with Section 3 read with 4 of the Maharashtra Prevention of Defacement of Property Act with Sec.37(1)(3) punishable with under Section 135 of the Maharashtra Police Act	2023	Charge (Transferred from the Court of the District Judge-5 on 25/09/2025)
5			Cri. Revision No. 14/2023	420, 468, 471, 447, 120 B r/w 34 of IPC	2023	Argument
6		2 nd Jt. CJJD & JMFC Dhule	R.C.C. No. 845/2010	U/s 143, 147, 148, 552 of IPC	2010	Steps Unready
8			S.T.C.C. No. 1283/2015	125 A	2015	Argument
9			Cri. M.A. 492/2023	341, 406, 409, 420, 467, 468, 120(B) of IPC	2023	Argument on Exh___
10			S.T.C.C. No. 1348/2023	153B, (C), 500, 502(2) of IPC	2023	Awaiting Summons
11			R.C.C. No. 250/2024	420, 468, 471, 447, 120b, 34	2024	N.B.W. Unready
12			S.T.C.C. No. 3307/2023	341,143,147,188, IPC	2023	Awaiting Summons
13			Cri. M.A. 47/2024	406,409,420,467, 468,471,120(B), 34 IPC	2024	Argument on Exhibit Unready
14			S.T.C.C. No.1574/2025	356 BNS	2025	Awaiting Summons
15			R.C.C. No. 521/2025	120(B), 419,420,467,468, 471,477,34	2025	Evidence Part Heard
16			S.T.C.C. No.1170/2025	447,143,504,506 IPC	2025	Plea
17			S.T.C.C. No.1171/2025	294 IPC Maha. Police 1956 37(1)(3)	2025	Plea
18			SCC 971/2022	IPC 269, 270 & Covide	2022	N.B.W. Unready

5. Hingoli (Judicial District w.e.f. 22/02/2025)						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Hingoli	Principal District Judge, Hingoli	Session Case No. 79/19	353,332,141,143, 147,149,225,294, 506 IPC	2019	Case is posted for Hearing on Exh.
6. Jalgaon						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Jalgaon	Jt C.J.J.D. & J.M.F.C., Jalgaon	RCC 201/2018	Indian Penal Code 109, 120b, 204, 203, 205, 212, 409, 415, 416, 420, 425, 468, 471, 475, 477, 34	2018	Argument on Exhibit Unready
2	Bhusawal	District Judge-2 & Addl. Sessions Judge, Bhusawal	Session case No.24/23	353, 504, 506 of I.P.C.	2023	Charge
3		3rd Jt. C.J.J.D. & J.M.F.C., Bhusawal	RCC 156/17	324, 427 of IPC	2017	Evidence
4			SCC 1165/20	188, 269 Disaster Management Act, 2005, 51 (b), B.P.Act 1951 u/s.37(1)(3) of 135	2020	Awaiting Summons
5			RCC 174/2024	Indian Penal Code 153(A), 295(A), 188, 34	2024	Awaiting Summons
6	Yawal	C.J.J.D. & J.M.F.C., Yawal	RCC 91/25	Indian Penal Code 120B,406,408,409, 419,420,467,468, 471,477A,34	2025	Citation
7	Chalisgaon	3rd Jt. C.J.J.D. & J.M.F.C., Chalisgaon	SCC 386/21	269, 270, 341 of IPC, COVID 20, Disast.Mgmt. 51(3), B.P.Act 37(1)(3), 135 Contagious Disease Act 2, 3, 4	2021	N.B.W. Unready
8			SCC 42/21	143, 145, 149, 269, 270, 341 of IPC & B.P.Act 37(1)(A), 135	2021	N.B.W. Unready
9			SCC 542/20	143, 145, 269, 270, 341 of IPC & B.P.A.37(1)(3), 135	2020	N.B.W. Unready
10			SCC 37/22	143, 188, 269, 270, 289, 34 of IPC & B.P.A.37(1)(3),135	2022	N.B.W. Unready
11			SCC 272/23	188 of I.P.C. Sec 51/B Disaster Management Act, sec 37 and 135 of B.P.Act	2023	N.B.W. Unready

7. Jalna						
Sr. No.	**Name of District / Taluka**	**Name of the Court**	**Name of Subject Cases Pending**		**Year of Filing**	**Stage of Proceedings.**
			Case No.	**Sections**		
1	NIL					
8. Latur						
Sr. No.	**Name of District / Taluka**	**Name of the Court**	**Name of Subject Cases Pending**		**Year of Filing**	**Stage of Proceedings.**
			Case No.	**Sections**		
1	NIL					
9. Nanded						
Sr. No.	**Name of District / Taluka**	**Name of the Court**	**Name of Subject Cases Pending**		**Year of Filing**	**Stage of Proceedings.**
			Case No.	**Sections**		
1	Nanded	7th Jt. CJJD & JMFC, Nanded.	RCC No. 532/2011.	171, 188, 505, 425, 426, 433 of IPC, 1, 133, 36, 134 of Bombay Police Act, 133 Cr.P.C.	2011	Evidence Part Heard
2	Ardhapur	CJJD & JMFC, Ardhapur.	RCC No. 17/2021.	295(A), 298 IPC	2021	B/W Unready
3	Hadgaon	Jt. CJJD & JMFC, Hadgaon	SCC No. 454/2020	IPC 188, 143, Bombay police Act 135	2020	Evidence Part Heard

10. Nandurbar						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Nandurbar	Chief Judicial Magistrate, Nandurbar	RCC No. 115/2015	409, 420, 467, 468, 471, 34, 114	2015	Matter is Separate trial against of the some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
2			RCC No. 124/2015	409, 420, 467, 468, 471, 34, 114	2015	Matter is Separate trial against of the some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
3			RCC No. 47/2017	409, 420, 467, 468, 471, 34, 114	2017	Matter is Separate trial against of the some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
4			RCC No. 79/2017	409, 420, 467, 468, 471, 34, 114	2017	Matter is Separate trial against of the some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
5			RCC No. 78/2018	409, 420, 467, 468, 471, 34, 114	2018	Matter is Separate trial against of the some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
6			RCC No. 96/2019	409, 420, 467, 468, 471, 34	2019	Matter is Separate trial against of the some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
7	Akkalkuwa	CJJD & JMFC, Akkalkuwa	STC No. 43/2022	341,188,269,270 M.P. Act 37(1) (3),135	2022	Evidence
8			STC No. 687/2023	341, M.P. Act 37(1) (3),135	2023	Evidence
9			STC No. 757/2023	107,341,M.P. Act 37(1)(3), 135	2023	Evidence
10			STC No. 311/2025	M.P. 37(1)(3),135	2025	Evidence
11	Shahada	DJ-1 & ASJ, Shahada	Atro. Spl. Case 33/2025	U/s. 333, 79, 74, 189(2), 191(2), 190, 115(2), 352, 351(2)(3), 324(2) of BNS Act & U/s. 3(1)(r)(s), 3(2)(Va) of S.C. & S.T. Act	2025	Appearance

11. Osmanabad						
Sr. No.	Name of District / Taluka	Name of the Court	No. of Subject Cases Pending		Year of Filling	Stage of Proceedings
			Case No.	Sections		
1	Dharashiv (Osmanabad)	District Judge-1 and Additional Sessions Judge, Dharashiv (Osmanabad)	Sessions Case No. 85/2022	306, 406, 409, 420, 120(b), 34 of Indian Penal Code	2022	List of witness
2		Joint Civil Judge Senior Division and Additional Chief Judicial Magistrate, Dharashiv (Osmanabad)	Regular Criminal Case No. 398/2002	218, 406, 409, 420, 467, 471, 120(b), 34 of Indian Penal Code	2002	Recording of Statement U/sec. 313 of Cr.P.C.

12. Parbhani						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Parbhani	Jt. CJSD & Addl. CJM Parbhani	RCC 158/ 2012	420, 467 468, 471 409, 120B, 34 IPC	2012	Evidence Part Heard
2			RCC 336/ 2019	420, 468, 471, 120B	2019	Charge
3			SCC No.1559/2021	188, 135 IPC	2021	Appearance
4			SCC 230/ 2022	294, 504, 506	2022	Evidence Part Heard
5			SCC 1776/2024	499, 500, 501, 34 of IPC	2024	Appearance
6	Gangakhed	District Judge-1 & Addl. Sessions Judge Gangakhed	S.T.No 41/ 2020	395, 147, 149, 451 452, 504, 506 IPC 3/25 Arms	2020	Evidence Part Heard
7			S.T.No. 42/ 2020	143, 147, 149, 353, 332, 336, 341, 427 IPC	2020	Evidence Part Heard
8			Spl. Case 31/2025	108, 3(5) of B.N.& Sec. 3(2) (va) Atro. Act.	2025	Charge
9	Jintur	CJJD & JMFC, Jintur	SCC 656/ 2019	188, 336, 283, 287, 34 IPC	2019	Evidence Part Heard
10			SCC 19/2020	336,287,34 IPC	2020	Appearance
11			SCC 309/2022	188, 269, 270, 283 IPC	2022	Appearance
12			SCC 636/2018	143, 147, 183	2018	Evidence Part Heard
13			SCC 106/2022	188, 269, 270, 271, IPC	2022	Appearance
14			SCC 417/2022	143, 147, 149	2022	Appearance
15	Purna	CJJD & JMFC, Purna	SCC 533/ 2024	147,174(a) of Railway Act	2024	Evidence Part Heard
16	Gangakhed	CJJD & JMFC, Gangakhed	SCC 767/2025	188,270 of IPC, 51 (b) Disaster Management Act 2,3,4,Epidemic Diseases Act, 135 of Mah. Police Act	2025	Evidence Part Heard
17			SCC 806/2025	188 of IPC, 135 Mah. Police Act	2025	Appearance
18			SCC 1046/2025	188 of IPC, 135 Mah. Police Act	2025	Appearance

Nagpur Region						
1. Akola						
Sr. No.	Name of District / Taluka	Name of the Court	No. of Subject Cases Pending		Year of Filing	State of Proceedings.
			Case No.	Sections		
1	Akola	District Judge-1 & A.S.J., Akola	Spl ACB 125/2020	U/s. Prevention of Anti Corruption Act 1988 U/s.13(1)(E) r/w (2),109 IPC	2020	The matter is fixed for Charge 3
2			Sessions Trial Case No. 58/2016	U/s 397,395,394, 143, 147,148,149, 323, 324,336,337, 427, 120 B of IPC & 3,4,7,135,140, 7 Mah. Prevention of Defacement of Property Act	2016	Hearing on Application filed by accused No. 8 vide Exh. 276 (Permission for passport of Haj) & Evidence Part Heard
3			Sessions Trial Case No. 101/2015	U/s 147,148,149, 307, 397,504,506, 427, 506b, 120b of IPC & 135 of B.P. Act	2015	Say on Application filed by accused No. 10 for passport of Haj vide Exh 208 Evidence Part Heard
4			Sessions Trial Case No. 215/24	U/s. 143, 147, 149, 353, 332 IPC & Sec 135 B.P. Act	2024	Case for appearance of accused
5			Sessions Trial Case No. 119/25	353, 332, 294, 504, 427 of IPC & 7 of Criminal Amendment Act	2025	Case for appearance of accused and charge
6			Sessions Trial Case No. 148/25	U/s 143, 117, 353, 186, 448, 342, 294, 504, 506 of IPC	2025	Case for appearance of accused and charge
7	Akola	Jt. Civil Judge (Jr.Dn.) & J.M.F.C., Akola	RCC.991/18	U/s 420, 461, 464, 471, 472, 107, 120 (d) of IPC	2017	Order on framing on charge
8			New No. SCC 4023/22 Old No. SCC 929/22 (In Akot, Dist. Akola Court)	U/s 143, 188, 269, 270 IPC, 3 साथीचे रोग	2022	Awaiting Warrant
9			SCC. 3293/2024	U/s 188 of IPC & U/s 134 of Bombay Police Act	2024	B/W Unready
10			SCC. No.6454/2024 (Old No. MCC 1031/2024)	U/s 188 of IPC & U/s 135 of Bombay Police Act	2024	Plea & B.W. of accused No. 14
11			SCC No. 6427/2022	U/s 188,269 of IPC & U/s 135 of Maha. Police Act	2022	Awaiting Summons
12			SCC No. 5902/2022	U/s 135 of Maha. Police Act	2022	Awaiting Summons
13			RCC 201/2011	U/s 147,148,149, 336, 337,294,323, 427, 506, 504,511of IPC	2011	Evidence
14			SSC 2859/2017	U/s M. P. Act & 427 of IPC	2017	Awaiting Warrant
15			SCC 973/2024	U/s 135 of M. P. Act	2024	Awaiting Summons
16			SCC 255/2024	U/s 135 of M.P. Act & 188 of IPC	2023	B/W Unready
17			Cri. M.A. 1032/2025 (Old No.155/2025)	U/s 175 (3) B.N.S.S.	2025	Argument on Exh. Ready

2. Amravati						
Sr. No.	**Name of District / Taluka**	**Name of the Court**	**No. of Subject Cases Pending**		**Year of Filing**	**State of Proceedings.**
			Case No.	**Sections**		
1	Amravati	16th Jt. Civil Judge (Sr.Dn.) & Addl. CJM, Amravati	S.C.C. 79/2024	U/s 294, 34 IPC	03.01.2024	Evidence
2			S.C.C. 147/2024	U/s 188, 269, 270, 271 IPC, 135 B.P. Act	09.01.2024	B/W Unready
3			S.C.C. 715/2024	135 B P Act	16.02.2024	Evidence Part Heard
4			R.C.C. 650/2025	500,505(2)IPC	02.04.2025	Argument
5			R.C.C. 5696/2025	143, 341, 188, 269, 270, 271, 291, 51B	10.09.2025	First Order
6	Achalpur	District Judge – 2 & ASJ, Achalpur	S. T. 91/2017	Sec 3 Damage to Public Property Act 135 B P Act	26.03.2007	Evidence Part Heard
7			S. T. 92/2017	143, 3, 4 Property Act	26.03.2007	Evidence Part Heard
8			S. T. 43/2022	147, 148, 149, 307, 336, 353, 332, 109, 427 IPC, 3 Property Act	11.03.2022	Evidence Part Heard
9	Morshi	CJJD & JMFC, Morshi	S.C.C. No. 659/2022	188, 269, IPC,	04.08.2022	Evidence
10			S.C.C. No. 608/2022	135 B P Act	21.07.2022	Evidence
11			S.C.C. No. 769/2022	341, 188, 186, 149, 143 IPC	23.08.2022	Evidence
12	Daryapur	2nd Jt. CJSD & ACJM, Amravati	S.C.C. 345/2025	U/s 189(2), 191(1), 193(3), 190, 352 B.N.S.	21.03.2025	Awaiting Summons

3. Bhandara						
Sr. No	Name of District/ Taluka	Name of the Court	No. of Subject Cases Pending		Year of Filing	Stage of Proceedings
			Case No.	Sections		
1	Bhandara	District Judge-2 & Additional Sessions, Judge, Bhandara	Sessions Case No. 10/2017	Under Sections 366, 376(2)(n), 323, 504, 506, 341 of IPC, read with Sections 3, 25 of Indian Arms Act.	2017	Evidence Part Heard
2			Sessions Case No. 11/2022	Under Sections 353, 354, 294, 504, 506, 143, 147, 149 of IPC, read with Section 135 of Maharashtra Police Act.	2022	Arguments
3	Bhandara	Chief Judicial Magistrate, Bhandara	Regular Criminal Case No. 95/2018	Under Sections 406, 409, 420, 465, 467, 46, 8, 471, 120(B), 109, 34 of IPC.	2018	Evidence Part Heard
4			Regular Criminal Case No. 269/2022	U/s 171(b)(1), 171(e), 143, 147, 148, 149, 325, 324, 342 of IPC	2022	Evidence Part Heard
5			S.C.C. No.1896/2025	U/s.223 B.N.S.	2025	Awaiting Summons
6			S.C.C. 1898/2025	U/s.223 B.N.S.	2025	Awaiting Summons
7			RCC No. 383/2025	120(b), 201, 406, 408, 409, 418, 420, 465, 467, 468, 471, 34 IPC	2025	Appearance & Surety

4. Buldhana						
Sr. No	Name of District/ Taluka	Name of the Court	No. of Subject Cases Pending		Year of Filing	Stage of Proceedings
			Case No.	Sections		
	Buldhana	District Judge-1 & Addl.S.J., Buldana	S.T. No. 38/2018	307, 323, 341, 143, 144, 147, 148, 149, 109, 120-b IPC, 4,25 Arms Act	2018	Evidence Part Heard
			Spl. C. No. 40/2021	143, 147, 148, 149, 353 I.P.C.	2021	Hearing on discharge Application
		CJJD & JMFC, Chikhali	Misc. Cri.M.A. 122/2025	BNSS 175(3) BNS 196(1) (a) (b), 197(1) (a), 299	2025	Dismissal Order
			S.C.C. No.1317/2025	143 of I.P.C. R/w. 135 B.P. Act	2025	Particular
5. Chandrapur						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Chandrapur	C.J.M., Chandrapur	S.C.C. No. 2036/2016	143 of IPC, 135 B.P. Act	2016	Evidence
2			SCC No. 458/2022	186, 187, 188 of IPC, 37(1)(3), 135 B.P.Act	2022	Awaiting Warrant
3			SCC No. 192/2022	143, 188, 186 of IPC, 135 B.P. Act, 51b Disaster Management Act & 3 Epidemic Diseases Act	2022	Awaiting Summons
4		Joint Civil Judge (Jr.Dn.) and Judicial Magistrate First Class, Chandrapur	SCC No. 34/2021 (Old case No. 694/2020)	341, 294, 506, 143, 171(c), 171(F) of IPC & 135 B.P. Act	2020	Evidence Part Heard
5			SCC No. 1911/2021	143, 188, 269, 270 of IPC & 135 B. P. Act.	2021	Evidence Part Heard
6. Gadchiroli						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
NIL						
7. Gondia						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
NIL						

8. Nagpur						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Nagpur	CJM, Nagpur	RCC 2322/2025	120-B, R/w 420, 471, 468 IPC	12-06-25	Reply & Say
2	Nagpur	9th Jt. CJJD & JMFC, Court No. 5, Nagpur.	SCC No. 321129/2011	341, 34, IPC. 135 BP Act	06-09-11	Awaiting summons
3			SCC-20189/2019	171(c), 171(f) IPC	01-08-19	Awaiting Summons
4			SCC 11099/2022	180, 270, IPC, 135	02-06-22	Compliance
5			SCC 19079/2022	188, 269, 270 IPC, 135	04-10-22	Report
6			SCC 6380/2024	188, 171 IPC, 135	22-05-24	First Order
7			SCC 6381/2024	188, 171F, 447 IPC, 135	22-05-24	First Order
8			RCC 4517/2024	199, 200, 420 IPC	24-12-24	Awaiting Summon
9			SCC 3384/2024	143,341,188,269, 270 IPC 135 MPA	12-03-24	Evidence
10			SCC/11754/2025	174(a), 156,147,145(c) Railway Act 1989	10-07-25	Awaiting Warrant
11			SCC/21102/ 2021	187,188,269,270, 291,IPC 135 MPA	07-12-21	Awaiting Summons
12			SCC 1270/2022	188,269,270 IPC, 135 MPA	13.01.2022	Evidence
13			SCC 13877/2022	188, 143, 269, 270 IPC 51(b), Property Damage Act 3(2), Epidemic Disease Act 1897	16.06.2022	Awaiting Summon
14	Nagpur	DJ-9 & ASJ, Nagpur	Criminal Appeal NO. 397/2023	Sec 406,409,468,471 IPC	2023	Notice ready
15		DJ-12 & ASJ, Nagpur	Sessions Case No.89/2023	143,147,148,149, 323,332,333,353, 427 IPC,135 BP Act, 3 Prevention of Public damage to public property act, Criminal law ammendment act 7	21-02-23	Charge
16		DJ-17 & ASJ, Nagpur	Sessions Case 769/2025	353, 147, 148, 448 IPC	06-08-99	Appearance
17		DJ-18 & ASJ, Nagpur	Session Case 621/2025	143,147,323,336, 353,109 IPC	11-08-25	u/NBW
18			Session Case 798/2025	U/s 143,147, 149, 353, 352, 506(b), 341 IPC, 135 MPA	22-09-25	u/NBW
19			Session Case 866/2025		20-03-20	
20	Nagpur	22nd Jt. CJSD & ACJM, Nagpur	Cri.M.A.No. 5047/2023	U/s 125 Crpc		Steps
21		Jt. CJJD & JMFC, Katol	SCC No. 887/2017	143,188, IPC	27-06-18	Evidence
22			SCC No. 756/2018	341,143 IPC	23-05-18	Evidence
23		CJJD & JMFC, Kamptee	SCC 682/2015	143,149 IPC	18-08-15	Awaiting Warrant
24			SCC 1212/2015	143, 341, 188	21-12-01	Awaiting Warrant
25			SCC No. 634/2008	143, 341	12-09-08	Awaiting Warrant
26		CJJD & JMFC, Kuhi	SCC 158/2025	174,223 BNS,132 (1), People Representative Act	05-03-25	Awaiting Summon
27		Jt. CJJD & JMFC, Ramtek.	SCC 180/2023	171 (G) IPC	09.03.2023	Awaiting Summon

9. Wardha						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Wardha	2nd Jt. JMFC, Wardha	SCC 3367/2021	188, 269, 51(B), 2, 3, 4 of IPC	2021	Hearing
2		DJ-1 & ASJ, Wardha.	S.T. 169/2019	353,332,143,147, 149,186,504,34 of IPC	2019	List of witnesses
10. Washim						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	NIL					
11. Yavatmal						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Wani	Jt. C.J.J.D. & J.M.F.C., Wani	S.C.C. No. 135/2016	135 B.P. Act	2016	Return of Warrant
2			S.C.C. No. 2107/ 2017	135 B.P. Act	2017	Plea / Particulars
	Mahagaon	CJJD & JMFC, Mahagaon	S. C. C. No. 118/2020	U/s. 135 of B. P. Act.	2020	Statement U/s. 313 of Cr.P.C.
			R.C.C. No.139/2024	U/s. 143, 341, 447, 448, 449, 500, 503, 504, 506, 109, 120(d), 511 R/w 149 I.P.C.	2024	Return of Summons

Bombay Region						
1. Kolhapur						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Kolhapur	District & Additional Sessions Judge-2, Kolhapur	S.C. No. 154/2017	U/s 3, 4 & 7 of Prevention of Damage Public Property & u/s 37(1)a to 37(3) & 135 of B. P. Act, 143, 147, 148, 149, 307, 302, 395, 336, 353, 332, 324, 323, 435, 341, 427, 109, 120(b), 414, 411 of IPC	2-12-14	Evidence
2			Session Case 256/2022	353, 341 of IPC and 7 of Prevention of Damage to Public Property Act, 135 of Bombay Police Act.	15-5-10	Charge
3			Session Case 331/2022	143, 147, 148, 149, 353, 323, 447, 188, 269, 270, 291 of I.P.C., 51B of Disaster Management Act, 11 of Epidemic Diseases Act.	8-12-22	Evidence
4			Session Case 323/2022	Sec 3 & 7 of Prevention of Damage to Public Property Act, u/s 135 of Bombay Police Act, u/s 3,25(1)(a),29,29(a) of Arms Act, 109,143,147,148, 149,336, 341, 353, 427, 435 ,34 of I.P.C.	03-04-2013	Evidence Part Heard
5	Kolhapur	Chief Judicial Magistrate, Kolhapur.	R.C.C. 160/04	45 A r.w.Sec. 25/26 of Water Pollution Act, 1974 & U/s 39 r.w. sec. 21 of the Air (Prevention and Control of Pollution Act, 1981)	13/02/08	High Court Stayed W.P. No. 1450/2008
8			SCC 4793/22	188, 269, 270, 34 of I.P.C	16/08/2022	Argument
9	Ichalkaranji	2nd Jt. Civil Judge Jr. Dn., & J.M.F.C., Ichalkaranji.	Cri. M.A.No. 253/2017	417,420 of I.P.C.	12/07/2017 (Pvt. Complaint Filed)	Argument on C.R.P.C. 156(3) report
10	Peth-Vadgaon	CJJD & JMFC, Peth-Vadgaon	SCC 660/2023	188, 269, 270, 34 B of I.P.C.	24-08-2023	Awaiting Summons
11	Panhala	Civil Judge Jr. Dn., & J.M.F.C., Panhala.	Cri. M.A.No. 135/2018	U/s 415, 417,420 of I.P.C.	13-12-2018	Hearing on CR.P.C. 202 report

2. Nashik						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Nashik	District Judge-2 & Addl. Sess. Judge Nashik	Special Atrocities Case No. 08/2018	353, 354, 504, 506, 509 Atro. Act 3 (1)m (r) (s) (u) (w), 2(3),5a	09-03-18	Filing of say on Exh. Unready
2			Criminal Revision No. 76/2024	Mumbai Police Act 142	10-04-24	Argument
3			Criminal Appeal No. 48/2025	IPC 420, 465, 468, 471, 474	24-02-25	Hearing
4			Criminal Revision No221/2023	IPC 405, 406, 408, 409, 418, 419, 420, 425, 120B, 34 & Sec.13(C), 13(1)(c), of Prevention of Corruption Act	20-10-23	Notice Unready
5			Criminal Revision No. 60/2025	Sec. 438 of BNSS	02-05-25	Argument on Exhibit Unready
6	Nashik	10th Joint CJSD & Add. CJM., Nashik.	SCC No. 1229/2012	BPA 142	07-05-12	Stayed by District Court dt. 12.04.24
7			SCC 4331/2024	IPC 499,504	13-11-24	Evidence
8			Criminal M. A. 806/2020 now New No. RCC 1248/2025	IPC 420, 409, 465, 471, 34	23-09-20	Service of notice
9			Criminal M.A. 1438/2025	356, 352	15-09-25	Report u/s 202 of Cr.p.c.
10			Criminal M.A. 1262/2025	356, 352	06-08-25	Verification
11	Pimpalgaon (B) Dist.Nasik	Jt. Civil Judge J. D. & JMFC, Pimpalgaon (B)	RCC 08/2011	107, 108, 115, 119, 307	02-01-11	Awaiting report of Proclamation
12	Yeola, Dist. Nashik	2nd Joint Civil Judge, J.D. & J.M.F.C., Yeola	RCC 118/2017	IPC 418, 420, 463, 464, 465, 468, 471, 120B, 34	23-05-17	Evidence Part Heard
13	Malegaon Dist. Nashik	District Judge-2 & ASJ, Malegaon	Criminal Revision No. 16/2024	500,501 Of IPC	29-01-24	Argument on Exh.19

14	Malegaon, Dist. Nashik	2nd Jt. CJSD & ACJM, Malegaon	S.C.C No. 1943/2023	500, 501 of IPC	07-10-23	Stayed by District Court Malegaon Cri. Rev. No. 16/2024
15			SCC No. 4598/2021	341,188,269,270 of IPC	06-12-21	Hearing
16			SCC NO. 220/2025	BNS Section 223	28-03-25	Hearing
17			SCC No. 4496/2021	Bombay Police Act (37) (1)(3), 135,33(N), 131	04-12-21	NBW Unready
18			SCC No. 1306/2025	Maharashtra Police Act 37 (1), (3) 135	29-05-25	Hearing
19			Cri. M.A. No. 511/2025	IPC Section 188, Maharashtra Police Act 37(1), (3), 135	30-07-25	NBW Unready
20			Cri.M.A. No. 261/2024	IPC Section 323,504,506,34	21-03-24	Notice Unready
21			SCC No. 750/2025	BNS 223 Maharashtra Police Act 37 (1), (3),135	18-03-25	Hearing
22			SCC No. 1094/2025	BNS 223 Maharashtra Police Act 37 (1), (3),136	03-05-25	Hearing
23	Nandgaon District Nashik.	CJJD & JMFC, Nandgaon	SCC No. 173/2025	B.N.S. 189 (2), 351(2) (3)	28-05-25	Summons
24			SCC No. 188/2025	B.N.S. 351(2) (3), 352,171(c)	29-05-25	Summons
25			SCC No. 250/2025	B.N.S. 126(2), 189, 191 (2), 169, 171	02-07-25	Summons
26	Manmad District Nashik	CJJD & JMFC, Manmad	Rcc No. 105/2025	IPC 420	28-05-25	Hearing
27			Rcc No. 139/2025	IPC 354	07-07-25	Charge

3. Pune						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Pune	DJ-21 & ASJ, Pune	MCOCA 2/2003	Bombay Stamp Act, 63A, 63B	2003	Evidence Part Heard
2		District Judge-8 & Addl. Sessions Judge, Pune	Other Sessions 154/2022	353, 342, 143, 147, 149, 186, 188, 269, 504, 427 of IPC Sec. 3 of Prevention Public Property Damage Act, Sec 51 Emergency Management Act, Sec. 37(1) r/w 135 of M.P.Act	2022	Charge
3			Sessions Case 283/2022	307, 325, 323, 504, 34 of IPC	2022	Evidence
4		3rd Jt. CJJD & JMFC, Court No. 9 Pune	RCC 1726/2011	IPC 143, 146, 147, 148, 149, 323, 506, 427	2011	Unready
5			RCC 1771/2011	IPC 143, 146, 147, 148, 149, 323, 506, 427	2011	Unready
6			RCC 785/2014	420, 466, 467, 468, 471, 34, 120(B), 171(g), 177, 181, 477(a)of IPC	2014	Evidence Part Heard
7			RCC 5030/2009	326, 354, 452, 427, 109, 143, 147, 149 of IPC	2009	Stayed by Hon'ble High Court W.P. No. 4376/2013 & W.P. No.3260/2014
8			SCC No. 73377/2024	499 & 500 of IPC	2024	Unready
9			SCC 148361/2025	143,147,149,324, 336 and 341 of IPC and Sec. 135 of Bombay Police Act	2025	Argument on Discharge Application
10	Khed	2nd Jt. CJJD & JMFC, Khed Rajgurunagar, Dist. Pune	RCC 231/2020	IPC 143, 147, 149, 341, 188	2020	Unready
11			RCC 254/2021	Section 307, 326, 333, 332, 324, 435, 436, 353, 323, 341, 427, 143, 144, 145, 147, 148, 149, 12B of IPC, Section 8B of Control of National Highways (Land and Traffic) Act and 26 of National Green Tribunal Act	2021	Unready
12			RCC 119/2011	120B, 201,300,323, 466, 467,471,500, 504, 506(2) of IPC	2011	Unready
13			Cri. M.A. 466/2021	Sec. 200 of Cr.P.C. and 191,199,200, 125 of IPC	2021	Unready
14	Vadgaon Maval, Dist. Pune	5th Jt. CJJD & JMFC, Vadgaon, Pune	Cri. M.A. 565/2021	Cr.P.C. 200, 191, 199	2021	Arguments
15			Cri. M.A. 566/2021	Cr. P.C. 200, 191, 199	2021	Arguments
16			SCC 4247/2024	Sec. 210,223,of B.N.S. and Representation of People Act	2024	Unready

17	Ghodnadi, Dist. Pune	Jt. CJJD & JMFC, Ghodnadi, Dist. Pune	STC 75/2010	143, 341, 188 of IPC	2010	Unready
18			RCC 141/2019	406,409,420 of IPC	2019	Argument on Exh. Unready
19	Indapur, Dist. Pune	2nd Jt. CJJD & JMFC, Indapur, Dist. Pune.	RCC 362/2013	143, 341, 427 of IPC	2013	Statement u/s 313 of Cr.P.C.
20			RCC 253/2013	341, 143, 504 of IPC	2013	Statement u/s 313 of Cr.P.C.
21			RCC 91/2013	143, 341, 323 of IPC	2013	NBW
22			RCC 328/2013	143, 149, 341 of IPC	2013	Statement u/s 313 of Cr.P.C.
23			RCC 229/2013	143, 149, 341 of IPC	2013	Evidence Part Heard
24			RCC 188/2013	143, 147, 341 of IPC	2013	NBW
25			RCC 183/2015	143, 149, 341 of IPC	2015	Statement u/s 313 of Cr.P.C.
26			RCC 87/2013	143, 149, 341, 153, 427	2013	Proclamation
27			Cri. M.A. 132/2013	143,341,427,109 of IPC	2013	NBW Unready
28	Baramati	Adhoc District Judge – 1 & ASJ, Baramati, Pune	Cri. Revn. Appln. 24/2024	Cr.P.C. 397	2024	Argument on Exh.-
29			Cri. Revn. Appln. 34/2022	Cr. P.C 397	2022	Argument
30		2nd Jt. CJJD & JMFC, Baramati, Pune	SCC 914/2014	171 (C) & 171(F) of IPC	2014	Unready
31		DJ-1 & ASJ, Baramati, Pune (Dedicated)	Cri. Revn. Appln. 2/2025	498 of B.N.S.S.	2025	Reply/Say
32		DJ-2 & ASJ, Baramati, Pune (Dedicated)	Cri. MA 33/2025	BNS 175(3)	2025	Argument on Exh.1
33	Saswad, Dist. Pune	Jt. CJJD & JMFC., Saswad, Pune	RCC 250/2021	Sec. 353, 447, 332, 188, 143, 147 of I.P.C. and 37(1) (3),135 of Maharashtra Police Act	2021	Awaiting Summons
34			RCC 126/2008	9, 39, 40, 50, 51, 52 of Wild Life Protection Act	2008	Say / Hearing on Exh.___ Ready
35			Cri. M.A. 168/2021	Sec 200 of Cr.P.C. 199,200 of IPC, 125(A) of Representation of People Act	2021	Argument on Exh. Unready
36	Bhor	2nd Jt. CJJD & JMFC, Bhor (Dedicated)	Cri. M.A. 124/2021	Sec. 451 of Cr.P.C.	2021	Steps Unready

4. Raigad-Alibag

Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Raigad – Alibag	District Judge-2 & Addl. Sessions Judge, Raigad-Alibag	Session Case No.40/2023	Under Section 353 of Indian Penal Code	2023	Hearing before charge
4		Chief Judicial Magistrate, Raigad-Alibag	R. C. C. 81/2020	Under Section 143, 147, 148, 323, 324, 504, 506(2), 509 of Indian Penal Code	2010	Evidence before Charge
5			R. C. C. 82/2020	Under Section 325, 324, 323, 504, 506(2), 34 of Indian Penal Code	2011	Evidence before Charge
6			R. C. C. 83/2020	Under Section 15, 19 of Environment Act	2015	Evidence before Charge
7			S. C. C. 1396/2022	Under Section 269, 270 of I.P.C. Police Act 37 (1) 135	2022	Judgment
8			S. C. C. 1397/2022	Under Section 269, 270 of Indian Penal Code	2022	Judgment
9			Cri. M.A. 1666/2024 Registered as S.C.C. 07/2025	U/s 222, 223, 227 of Bhartiya Nagarik Suraksha Sanhita 2023 for the offence Pun U/s 356 of Bhartiya Nyay Sanhita 2023	2024	For Dismissal Order

5. Ratnagiri

Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Khed	District Judge-1 Khed, Ratnagiri	Spl. Case 11/2023	U/s 420,166,167, 188, 467,218,471, 120b, 177,182 268 468, 34 of IPC & 12,13,14 of Corruption Act	2023	Part-Heard (Total 9 Witness are examined) Next Date 04/11/2025
2	Chiplun	Jt. CJJD & JMFC, Chiplun.	R.C.C. 73/16	U/s 363, 365, 368, 452, 201, 143, 147, 148, 149, 323, 324, 341, 342, 504, 506 Of IPC	2016	Evidence Part Heard. Next Date 03/11/2025
3	Dapoli	CJJD & J.M.F.C. Dapoli	R.C.C. 12/22	U/s.190 of Cr.P.C.1973 & Appl. u/s.19 & 15 r/w sec.7 of Environment. Protection Act 1986	2022	Evidence Before Charge. Next Date 04/11/2025
4			R.C.C. 01/23	A complaint u.s. 15 & 16 of the Environment (Protection) Act, 1986 Sec. 25,26, r/w 44,45-A of the Water Act 1974.	2023	Adv. For complainant Argument on Exh.1, Sec. 19 of the Environmental (Protection) Act 1986. Next Date 11/11/2025
5			R.C.C. 50/23	Maharashtra Regional and Town Planning Act, 1966 Section 52(2), 53,& IPC 34	2023	Evidence Part Heard. Next Date 04/11/2025

6. Sangli						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Sangli	Chief Judicial Magistrate, Sangli (Proposed to be Designated Court)	Regular Criminal Case Number 294/2009	353, 332, 333, 435, 336, 337, 341, 143, 147, 148, 149, 117, 188, 427 of Indian Penal Code 37 (1) (3) / 135 of Bombay Prohibition Act	2008	Non Bailable Warrant to accused
2			Regular Criminal Case Number 516/2023	406, 409, 420, 461, 468, 34 of Indian Penal Code	2023	Steps
3			Regular Criminal Case No 211/2017	143,147,148,149, 324,504,506,427 of IPC, Arms Act 4(25), 27, Bombay Police Act 135.	2017	Charge
4	Sangli	9th Jt. CJSD, Sangli (Proposed to be Designated Court)	Regular Criminal Case Number 172/2024	420,468,469,165,34 of Indian Penal Code	2024	Verification
5	Islampur	Joint Civil Judge Junior Division, Islampur (Proposed to be Designated Court)	Summary Criminal Case Number 1081/2022	341, 143 of Indian Penal Code	2022	Awaiting Summons
6			Summary Criminal Case Number 561/2024	143, 147 of Indian Penal Code 135 of Bombay Prohibition Act	2024	Awaiting Summons
7	Jath	Civil Judge Junior Division, Jath (Designated Court)	Regular Criminal Case Number 58/2012	418, 420, 465, 467, 468, 471, 34	2012	Evidence Part Heard
8	Palus	CJJD, Palus (Proposed to be Designated Court)	RCC No. 101/2020	420 of IPC	2018	Hearing
9			SCC No. 208/2018	138 of Negotiable Instrument Act	2020	Evidence Part Heard
10	Miraj	Jt. CJJD, Miraj (Proposed to be Designated Court)	RCC No. 276/2020	354, 323, 504, 34 of IPC	2020	Evidence Part Heard
11	Vita	Ad-hoc DJ-1 & ASJ, Vita (Proposed to be Designated Court)	Special Case Number 288/2024	420, 447, 34 of IPC and Scheduled Caste and Scheduled Tribes (Prevention of Atrocities Act) 3(1), (f), 3(1), (G), 3(2) (Va)	2024	Evidence Part Heard

7. Satara						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Satara	District Judge-2 & Addl. Sessions Judge, Satara	Spl. Case Atrocity Case No. 140/2022	SC/ST- 3(1)(f), 3 (1)(g), 3(1)(q), 3(2)(5a), 6, 419, 420, 423, 426, 465, 467, 468, 471, 472, 474, 193, 199, 200, 205, 209 of IPC	2022	Argument on Exh. Unready
2			Session Case No.38/25 (RCC 23/18)	u/s. 307 of IPC	2025	Steps by Prosecution
3			Session Case No 39/25 (RCC 24/18)	u/s. 307 of IPC	2025	Steps by Prosecution
4	Satara	4th Jt. Civil Judge Jr. Dn. & JMFC., Satara	R.C.C. 141/25 (old No.RCC 57/2015)	u/s. 109, 337, 34 of IPC	2015	B.W. Unready
5			R.C.C. No. 08/2018	u/s. 307 of IPC	2018	Order on Exh.
6	Vaduj, Dist-Satara	District Judge-1 & Addl. Sessions Judge, Vaduj	Session Case No. 26/2017	U/s. 143, 147, 148, 149, 332, 333, 326, 337,353, 204, 506, 427, 188 of IPC, u/s. 3, 4 of Public Property Defacement Act, u/s. 4, 25, 30 of Arms Act & u/s. 37, 1, 3, 165 of Bombay Police Act	2017	Reply/Say
7			Session Case No. 40/2021	U/s. 143, 147, 148, 149, 332, 333, 326, 337,353, 204, 506, 427, 188 of IPC, u/s. 3, 4 of Public Property Defacement Act, u/s. 4, 25, 30 of Arms Act & u/s. 37, 1, 3, 165 of Bombay Police Act	2021	Say/Hearing on Exh. Ready

8. Sindhudurg-Oros						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Tal. Kudal, District Sindhudurg,	District Judge-1 & Addl. Sessions Judge, Sindhudurg-Oros (Designated Court)	Sessions Case No. 13/21	U/s 143, 147, 148, 149, 323, 324, 353, 332, 342, 504, 506, 109, 120 (B) 149 of IPC & Sec 3 of Prevention of Damage to Public Property Act 1984	2019	Evidence Part Heard
2			Sessions Case No. 11/23	U/s 307, 201, 120B, 34 of IPC	2023	Awaiting Muddemal
3		Jt. CJSD & ACJM, Sindhudurg-Oros (Designated Court since 17/06/2023)	S.C.C. No. 63/25	u/s. 126(2), 190, 223 of BNS 2023	2025	Awaiting accused summons
4	District Sindhudurg, Tal. Kudal	CJJD & JMFC, Kudal (Designated Court since 17/06/2023)	S.C.C. No. 373/23	U/s 143, 149, 341, 188, 269, 270 of IPC	2022	Plea
5			S.C.C. No. 375/23	U/s 1135 of Maharashtra Police Act	2023	Filling of Surety
6			S.C.C. No. 376/23	U/s 37(1) (B), 37(3), 135 of Maharashtra Police Act	2023	Hearing P.W. 7
7			R.C.C. No. 113/23	U/s 153, 505(1)(c), 500, 504 of IPC	2023	Hearing P.W. 5
8			RCC No. 45/25	U/s 3 of Public Property Damage Act & 3 (5) of B.N.S.	2025	Statement u/s 313 of Cr.P.C.
9			S.C.C. No. 57/22	U/s 143, 149, 188, 269, 270 of IPC U/s. 135 of Maharashtra Police Act	2022	Plea
10	Dist. - Sindhudurg Tal. - Kankavali	CJJD & JMFC, Kankavali (Designated Court)	S.C.C. No. 61/22	U/s. 143, 188 of IPC & U/s 37(1)(3), 135 of Maha. Police Act)	2022	Evidence Part Heard PW-2 and awaiting NBW of Accused No.18
11			S.C.C. No.215/23	U/s 143,285 of IPC & u/s.135 of Mah.Police Act	2023	Evidence Part Heard PW-3
12			S.C.C. No. 425/23	U/s 143, 188 of IPC	2023	Evidence Part Heard PW-4

9. Solapur						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Solapur District / Headquarter Solapur	District Judge-1 & ASJ, Solapur	S.C. No. 315/2014	395, 387, 363, 364, 368, 323, 504, 506 and Arm Act 3/25	2014	Argument
2			Spl.Case-81/2023	406,409,120B,109, 465,467,468,471 of IPC and 13 (1)C 13(1) D of ACB	2023	Say on discharge application
3			Criminal Revision No. 61/2022	Cr.P.C. 397	2022	Argument / Say on Exhibit 11
4	Solapur District / Solapur Head quarter	Chief Judicial Magistrate, Solapur	RCC No. 320/2017	U/s 408, 409, 419, 420, 468, 34 of IPC	2017	High Court Stayed (Defer) (Filing of Say on Exh_Unready)
5			RCC No. 190/2021	U/s 420, 465, 466, 467, 468, 471, 120b, 34 of IPC	2021	Evidence Part Heard
6			RCC No. 893/2022 (old case RCC No. 383/2019)	IPC 409, 420, 464, 465, 34	2019	Awaiting R & P
7			SCC No. 4145/2023	U/s 188,269,270,of IPC U/s 51(B) of Disaster Management Act, U/s 135 of Maharashtra Police Act	2023	Awaiting Summons
8			SCC No. 6277/2023	U/s 188,269,336, Disaster Management Act 51(B) Maharashtra Police Act,135	2023	Awaiting Summons
9			SCC 6335/2023	U/s. 143,341,188, 269, 270,336, Disaster Management Act 51(B), Maharashtra Police Act, 135	2023	Awaiting Summons
10	Solapur District / Taluka Mohol	Civil Judge Jr. Division & JMFC, Mohol - " -	R.C.C. No. 30/2020	U/s 420 467 468 471 IPC & Bombay Prohibition Act	2020	B.W. of other accused/Unready
11			S.T.C. No. 493/2018	u/s 138 of Negotiable Instrument Act	2018	Evidence Part Heard
12			S.T.C. No. 1272/2023	u/s 138 of Negotiable Instrument Act	2023	Awaiting summons of accused No. 2
13	Solapur District / Taluka Madha	Jt.Civil Judge Jr. Division & JMFC, Madha.	S.C.C. No. 1213/2021	IPC 341, 188, 143, 147, 149 & Bombay Police Act 134	2021	Part Heard (awaiting witness summons of witness no. 1 to 3)
14	Solapur District / Taluka Pandharpur	District Judge-1 & ASJ, Pandharpur	S.C. 78/2022 (old RCC No. 203/2015)	U/s 353, 341, 342, 323, 504, 506 of IPC	2015	Awaiting BW of accused & Charge

15	Solapur District / Taluka Pandharpur	2nd Jt. Civil Judge Sr. Division & A.C.J.M., Pandharpur.	RCC No. 201/2015	U/s 409,420,417, 418, 34 IPC	2015	Stayed by High Court Cri. Writ Pet. No. 3776/2019 against accused no.17 & other accused for receipt of summons
16			STC No. 1049/2016	u/s 138 of Negotiable Instrument Act	2016	Stayed by High Court Cri. Appl. No. 140/2020 against accused no.3 & 4.
17			S.T.C. 594/2022	U/s. 143, 269, 188, IPC 51B Disaster Management Act, 37 (3), 135, B.P. Act, 2, 3, Epidemic Diseases Act	2022	Public Prosecutor applied for withdrawal of prosecution
18			S.T.C. 1159/2022	U/s. 269, 188, IPC 2, 3, Epidemic Diseases Act	2022	Public Prosecutor applied for withdrawal of prosecution
19			R.C.C. No. 242/2018	U/s. 379, 420, 465, 467, 468, 471, 34 Environmental (Protection) Act 15	2018	Evidence
20			STC No. 461/2022	U/s 341,188,169,270 of IPC, Disaster Management Act 51B, Epidemic Disease Act 2,3,4, Bombay Police Act 135	2022	Public Prosecutor applied for withdrawal of prosecution
21			RCC No. 545/2025	U/s 406,420,421,34 of IPC	2025	Awaiting Summons
22	Solapur District / Taluka Sangola	Civil Judge Jr. Division & JMFC, Sangola	S.T.C. No. 192/2021	IPC 188, 269, 270 Epidemic Diseases Act, 2, 3, 4 Disaster Management Act 51 B Maharashtra Police Act 37(3)/135	2021	Awaiting summons report of accused No.2 to 10, 12,15,16,18 to 26
23			S.T.C. No. 798/2021	IPC 188, 270 Maharashtra Police Act 37(3)/135	2021	Awaiting report of summons of witness
24			R.C.C. No. 191/2015	U/s. 14(1A), 14 (1B), 14(A) of Employees Provident Funds and Miscellaneous Provisions Act	2015	Steps for accused no. 2 and filling say by complainant on application of accused no. 2 for discharge and for dimissing the case
25			R.C.C. No. 192/2015	U/s. 14(1A), 14 (1B), 14(A) of Employees Provident Funds and Miscellaneous Provisions Act	2015	Steps for accused no. 2 and filling say by complainant on application of accused no. 2 for discharge and for dimissing the case
26			R.C.C. No. 193/2015	U/s. 14(1A), 14 (1B), 14(A) of Employees Provident Funds and Miscellaneous Provisions Act	2015	Steps for accused no. 2 and filling say by complainant on application of accused no. 2 for discharge and for dimissing the case
27			R.C.C. No. 194/2015	U/s. 14(1A), 14 (1B), 14(A) of Employees Provident Funds and Miscellaneous Provisions Act	2015	Steps for accused no. 2 and filling say by complainant on application of accused no. 2 for discharge and for dimissing the case
28			S.C.C. No. 344/2021	U/s. 188, 270 of IPC	2021	Awaiting report of summons of witness

29	Solapur District /Taluka Malshiras	District Judge-2 & ASJ, Malshiras	Spl.Case 18/2019	U/s 409, 406, 420, 504, 506, 34 of I.P.C & U/s. 3 of M.P.I.D. Act	2019	Awaiting Summons
30			Spl.Case 28/2019	U/s 409, 406, 420, 504, 506, 34 of I.P.C & U/s. 3 of M.P.I.D. Act	2019	Awaiting Summons
31			Spl.Case 46/2019	U/s 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2019	Awaiting Summons
32			Spl.Case 47/2019	U/s 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2019	Awaiting Summons
33			Spl.Case 06/2020	U/s 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Steps (Unready)
34			Spl.Case 32/2020	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Awaiting Summons
35			Spl.Case 53/2020	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Awaiting Summons
36			Spl.Case 54/2020	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Awaiting Summons
37			Spl.Case 59/2020	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Awaiting Summons
38	Solapur District/ Taluka Malshiras	District Judge-2 & ASJ, Malshiras	Spl.Case 81/2020	U/s 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Awaiting Summons
39			Spl.Case 82/2020	U/s 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Awaiting Summons
40			Spl.Case 83/2020	U/s 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Awaiting Summons
41			Spl.Case 93/2020	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Awaiting Summons
42			Spl.Case 01/2022	U/s 406, 408, 409, 420 34 of I.P.C & U/s. 3 of M.P.I.D. Act	2021	B.W. Unready
43			Spl.Case 14/2022	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2022	Evidence before charge
44			Spl.Case 15/2022	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2022	Steps (Unready)

45	Solapur District Taluka Malshiras	District Judge-2 & ASJ, Malshiras	Spl.Case 17/2022	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2022	Evidence before charge
46			Spl.Case 19/2022	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2022	Evidence before charge
47			Spl.Case 20/2022	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2022	Evidence before charge
48			Spl.Case 21/2022	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2022	Evidence before charge
49			Spl.Case 18/2023	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2023	Evidence before charge
50	Solapur District Taluka Malshiras	Jt. CJJD & JMFC, Malshiras	RCC No. 291/2020	452,323,504,506, 427,143,147,149 of IPC & 135 of Maharashtra Police Act	2020	Awaiting Summons
51	Solapur District / Taluka Karmala	2nd Jt. Civil Judge Jr. Division & JMFC, Karmala	R.C.C. No. 86/2019	326 134 324 323 504 506 143 147 148 149 120(B) of IPC & 135 of BP Act, 525 Arms Act	2019	Stayed by Hon'ble High Court Criminal R.A. 434/2022 Dated – 12.12.2022
52	Solapur District / Taluka Barshi	2nd Jt. CJJD & JMFC, Barshi	Cri. M.A. No. 140/2022	U/s. 409, 406, 420, 465, 467, 468, 471, 447, 34 of IPC	2022	Argument on Exh.
53			Cri. M.A. No. 450/2024	BNSS 210, 223, 125-A Lok Pratinidhi Act	2024	Argument on Exh.
54			Cri. M.A. No. 206/2025	IPC 409, 420, 120-B, 35 & BNS 316(5), 318(4), 61(2), 3(6), BNSS 175(3) 33 (1) (10)	2025	Argument on Exh.

10. Thane						
Sr. No.	**Name of District / Taluka**	**Name of the Court**	**Name of Subject Cases Pending**		**Year of Filing**	**Stage of Proceedings.**
			Case No.	**Sections**		
1	Kalyan	District Judge-2 & Addl. Sessions Judge, Kalyan.	S.C. No.178/24	307, 120b, 143, 147, 148, 149, 109, 323, 504	10-05-2024	Production of accused
2			S.C. No. 217/2022	332 IPC	06-06-2022	Charge
3			Spl. ACB 02/2006	Sec. 7 ACB	04-02-2006	N.B.W.
4			Spl. ACB 03/2006	Sec. 7 ACB	04-02-2006	N.B.W.
5			S. C. No. 160/2010	307 of IPC	19-07-2010	313 Statement
6	Bhiwandi	District Judge-2 & Addl. Sessions Judge, Bhiwandi.	S.C. No.775/23	IPC 395,397,427	08-03-2016	Hearing
7	Vasai	District Judge-3 & Addl. S. Judge, Vasai.	S.C. No.177/23	353, 325 of I.P.C.	02-12-2023	Hearing
8			S.C. No.176/23	143, 333, 353, 323, 504, 506 of I.P.C.	02-12-2023	Charge
9	Palghar	District Judge-1 & Addl. Sessions Judge, Palghar.	S. C. No. 51/2016	IPC 143, 144, 147, 149, 336, 380, 384, 395, 430, 436, 447, 452, 353, 332, 120B	20-10-2016	Evidence Part Hard
10	Thane	Jt. C.J.J.D. & J.M.F.C., Thane	Cri. M.A.1038/22	U/S. 500 IPC	18-05-2022	Verification
11			SCC 18916/22	'188, 269, 34	02-12-2022	Awaiting Summons
12			SCC 31827/2024 (Old Case No. SCC 28006/2019)	188, 37(3), 135	31-07-2019	Awaiting Summons
13			RCC 2238/2020	365, 143, 144, 147, 148, 149, 324, 506(2) IPC	07-12-2020	Hearing
14			RCC 3249/2025	132,131(1), 238(c),3(5) BNS	18-07-2025	Charge
15			SCC 14958/2024	143 of IPC, 34(1), 135 Maharashtra Police Act	08-07-2024	Awaiting Summons
16			RCC 1871/2023	141,143,146,149, 323 IPC and Bombay Police Act 37(3),135 and Asam Criminal Amendment Law Act 7	31-05-2023	Charge
17			RCC 471/2020	353, 143, 147, 148, 149, 452, 427	29-01-2020	Argument on Exh.
18			SCC 18492/2025	Maharashtra Polic Act 37(1)	25-04-2025	Awaiting Summons

19	Bhiwandi	Jt.C.J.J.D.& J.M.F.C., Bhiwandi	Pvt. SCC 2425/14	500	11-07-2014	Evidence Part Heard
20	Kalyan	Jt. C.J.J.D. & J.M.F.C., Kalyan	S.C.C.2617/09	IPC 171(G), 500, 501, 123(4)	14-09-2009	Awaiting Summons
21	Ulhasnagar	C.J.J.D .& J.M.F.C., Ulhasnagar	RCC 796/17	420, 408,467, 468, 471, 120(B),34	07-07-2017	Stayed
22			SCC 2596/2022	188, 269,37(3), 135	24-06-2022	Statement u/s 313
23	Vasai	Jt. C.J.J.D. & J.M.F.C., Vasai	RCC 418/11	324, 143, 147, 148, 149, 37(1)(3) 135	18-06-2011	Charge
24			SCC 3234/08	IPC 143, 147, 148, 504, 506	26-08-2008	Charge
25			RCC 267/13	IPC 143, 146, 147, 149, 323, 353, Mah. Police Act 37(1) 135	25-03-2013	Charge
26			RCC 120/94	IPC 147, 148, 149, 452, 323, 506(2), Arms Act- 25(1) (A)	28-05-1993	Charge
27			SCC.3899/17	143, 341 of I.P.C. & Sec. 135 of the Bombay Police Act.	23-11-2017	Evidence Part Heard
28			SCC 1776/97	IPC 171(b)(e), 123 (7)	21-06-1997	Plea/ Particulars
29	Virar Railway	JMFC Virar (Railway)	RCC 1400035/2015	332, 323	20-02-2015	N.B.W. Unready
30	Shahapur	Jt. C.J.J.D. & J.M.F.C,. Shahapur.	SCC 63/18	Mumbai Police Act 135	25-01-18	Hearing
31			SCC 371/16	IPC 143,147,149,341, 188	22-08-15	Summons Ready/ plea
32			P.W.D.V.A. 08/2021	P.W.D.V. Act.3,17,18,19,20, 22,23	08-06-21	Evidence part Heard
33	Dahanu	CJJD & JMFC, Dahanu	RCC 175/2016	IPC 143,149,341,188, 117	18-08-18	Evidence part Heard
34	Mira-Bhyandar	Jt. CJJD & JMFC, Mira-Bhyandar	R.C.C./ 12409/2025 (Old No. RCC 942/2022)	354(A), 506, I.P.C.	21-02-22	Eviden Before Charge

11. City Civil and Sessions Court, Gr. Bombay						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	City Civil & Session Court Gr. Bombay	Addl. SessionJudge (Court Room No.54) MP/MLA Spl.	Spl Case No. 108/15	406,409,420,465,467, 468,471,201,384,120 (b),109,34 IPC r/w. 7,8,13(1)(c) (d), 13 (2) PC Act	17.11.2015	Stayed
2			PMLA Spl. Case 4/17	Sec. 3 r/w/. Sec.4 of PMLA ACT 2002	24.02.2017	Appearance
3			ACB Spl. No. 18/16	13(1) (c), 13(1)(d) r/w. 13(2) of ACB Act .1988 r/w.420,409,465,468, 471,474, 477 (A), 201, 120(b),109, 34 IPC	25.04.2016	Hearing on framing of Charge
4			PMLA Spl No. 2/16 @	Sec. 3 r/w. Sec.4 of PMLA ACT 2002	07.04.2016	Hearing on DA
5			PMLA Spl. No. 3/18	Sec. 3 r/w. Sec.4 of PMLA ACT 2002	06.04.2018	Hearing on DA
6			S.C. 256/21	353,332,341,143,147, 149,188,269,427,504, of IPC r/w 37, 135 M.P. Act. r/w 3,4 Epidemic Prevention r/w 3,4 Prohibition of Damage to the Public Property Act	05.03.2021	R/E(PH)

7	City Civil & Sessions Court Gr. Bombay	Addl. SessionJudge (Court Room No.54) MP/MLA Spl.	Spl Case No. 52/2021	406,409,420,465,467, 468,471,384,201, 120(b),109,34 of IPC r/w 7,8,13(1)(c), (d)Prevention of Corruption Act	14.01.2021	Stayed
8			Spl Case No. 485/2021	44, 45 rw 3, 4 r/w 70 of Prevention of Money Laundering Act	29.03.2021	Hearing before charge
9			Spl Case No. 1071/2021	3,4 of Prevention of Money Laundering Act	12.08.2021	Compliance
10			Spl Case No. 1108/2021	3, 4 r/w 70 punishable under section 44,45 of Prevention of Money Laundering Act	03.09.2021	Hearing on framing of Charge
11	City Civil & Sessions Court Gr. Bombay	Addl. SessionJudge (Court Room No.54) MP/MLA Spl.	Spl Case 1089/21	45, 2nd proviso of PMLA, 2002 against the above named accused persons for commission of offence of Money Laundering, defined under Section 3 and punishable under Section 4 of the Prevention of Money Laundering Act, 2002	23.08.2021	Hearing on Framing Charge
12			Spl. Case 87/2022	13(1)(c), 13(1)(d), 13(2) of Prevention of Corruption Act, Sec. 409, 418, 420, 467, 468, 471, 120(B) r/w 34 of IPC	11.09.2017 and 31.01.2022	Stayed
13			Spl Case 234/22	409, 420, 120(b), 109, 34, 13(1),(c), 13(2)	08.03.2022	Stayed
14			Spl. Case 318/22	409, 418, 420, 120(b), 467, 468, 471, 34 of I.P.C.	16.11.2017 And 28.03.2022	Stayed
15			ACB Spl. Case 52/17	U.Sec 8 Prevention of Corruption Act 1988 r/w Sec. 214,386,342 r/w 34 of IPC	01.07.2017	Evidence Part Heard
16			SCST Spl. No. 13/2017	141,143,147,149,324, 323,363,365,341,342, 504,506 (2), 354,452, 3(10) r/w 34 of I.P.C.	05.10.2017	Evidence Part Heard
17			Spl. Case 460/22	Prevention of Money Laundering Act, 3, 4 rw 70, 44, 45	21.04.2022	Hearing on framing of Charge and discharge Appln.
18			Sessions case 841/22	353 and 34 of IPC	01.10.2022	Stayed
19			Spl. Case 356/22	Preventing Money Laundering Act,3,4	17.09.2022	Appearance
20			Spl. Case 1497/22	Preventing Money Laundering Act,3,4 rw 70,44,45	20.12.2022	Hearing on DA

21	City Civil & Sessions Court Gr. Bombay	Addl. Sessions Judge (Court Room No.54) MP/MLA Spl.	Spl.Case 107/23	409, 418, 420, 120(b), 467, 468, 471, r/w 34 of I.P.C., 13 (1) (c), 13 (1) (d), 13 (2) of Prevention of Corruption Act.	05.11.2020 And 30.01.2023	Stayed
22			Spl. Case 108/23	409,418,420,120 (b), r/w 34 of I.P.C.	24.11.2016 And 30.01.2023	Stayed
23			CBI Spl. No. 568/22	120 B IPC r/w 384 of IPC and 7 of PC Act, 1988 (As amended in 2018 as substantive offences thereof)	02.06.2022	Hearing on framing of Charge
24			Sessions Case 771/23	141, 142, 143, 144, 145, 146, 147, 149, 151, 152, 153, 341, 353, 427 of IPC r/w 37 M.P. Act	19.07.2001 And 25.08.2023	Report of NBW
25			Spl. Case 472/23	Prevention of Money Laundering Act 44, 45, 3, 4 of PMLA Act,2002 rw 70	29.08.2023	Hearing before charge
26			S.C. 820/2022	143,144,145,146, 147,341,427,332, 353,of IPC, 37(3) with 135 M.P. Act	26.09.2022	Evidence Part Heard
27			S.C. 898/2019	141, 142, 143, 146, 147, 149, 353, 342, 427, r/w. 3, 7 of IPC	18.06.2019	Report of NBW
28	City Civil & Sessions Court Gr. Bombay	Addl. Sessions Judge MP/MLA Special Court (Court Room No.54)	Spl Case No. 2604/2024	406, 409, 465, 467, 468, 471, 709, 120B, 34, 411, of IPC and 13 (1) (c) (D), 13(2) of Prevention of Corruption Act.	23-12-2024	Stayed
29			S.C. 1030/2024	417, 420, 467, 468,471, 120, (B), 34 of IPC	20-12-2024	Appearance
30			MPID Spl. Case 638/2025	409,417,420,463, 465,467,468,471, 472,477,201,120b, 34,3,rw 147	28-03-2025	Compliance
31			Sessions Case No. 141/2025	353, 332, 114, 504, 506(2) 34 of IPC	17-02-2025	Compliance
32			ACB Spl. Case 915/2025	13(1) (d), 13(2), 15, 109 of IPC	03-05-2025	Hearing on framing of Charge
33			Sessions Case 1146/2013	120-B r/w 302 IPC 3,25,27 of Arms Act Substantive Offences	20-08-2009	Arguments
34			Sessions Case 457/2025	353,323,504,r/w 34 IPC	16-06-2025	Compliance
35	City Civil & Sessions Court Gr. Bombay	Special CBI Judge (Court Room No.48)	CBI Special Case No. 42/2012	120-B, 420, 468, 471 of IPC and Section 13(2) r/w 13(1)(d) of PC Act	07-07-2012	Stayed by Hon'ble Supreme Court by order dt. 11/01/2018 in SLP No. 5641-5642/15

12. Chief Judicial Magistrate, Mumbai						
Sr. No.	**Name of District / Taluka**	**Name of the Court**	**Name of Subject Cases Pending**		**Year of Filing**	**Stage of Proceedings.**
			Case No.	**Sections**		
1	Chief Judicial Magistrate, Mumbai	Judicial Magistrate (First Class) 25th Court, Mazgaon, Mumbai (Special Court Dealt With M.P. / MLAs Cases SPECIAL COURT	59/SW/2018 (Old C.C.No. 11/SW/2008)	153, 153A, 336, 441, 499, 500, 504, 505(c), 506(2) of IPC	2008	Stayed by Hon'ble Sessions Court Cri.Rev.Appl. No.1265/23 Dtd.08/01/24
2			794/PW/2021 (Old No. 431/PW/2015)	420, 468, 471, 34 IPC	2015	Not Heard
3			02/SS/2023	500,501 of IPC	2023	Stayed by Hon'ble High Court vide Cri. Writ P. No. 4086/25 Dated 22/08/2025
4			102/SS/2023	500 of IPC	2023	Not Heard
5			1003/PS/2024	U/s. 188 of IPC r/w.37 (1) (3), 135 M.P. Act	2024	For appearance of accused no.3
6			31/SW/2024 (Old. C.C.No. 29/SW/2016)	U/s.120-B, 211, 306, 500, 504, 506, 511 of IPC	2016	For appearance of accused
7			648/SS/2024 (Old C. C. No. 77/SS/2023)	500 of IPC	2023	Hearing
8			649/SS/2024 (Old C. C. No. 207/SS/2023)	499, 500 R/w 34 IPC	2023	For Argument on issue progress
9			913/PW/2024 Re-registered as 4337/PS/2025	188 of IPC r/w. 33(N), 37(E) M.P. Act	2024	Not Heard
10			673/PW/2025	79,356(2) of BNS	2025	Not Heard
11	Chief Judicial Magistrate, Mumbai	Judicial Magistrate (First Class) 40th Court, Girgaon, Mumbai DESIGNATED COURT	6200/SS/2021 (Old C.C. No. 11583/SS/2019 & 3177/SS/2020)	U/Sec. 500 of IPC	2018	Stayed by Hon'ble High Court, Bombay Cri. Writ Petition No. 4391/2021 Dated 22/11/2021
12			82/M/1998	193, 199, 200, 201, 202, 403, 406, 407 IPC	1998	Case is kept for order
13			83/M/1998	109, 166, 217, 403, 406, 409, 120 (B) of IPC	1998	Case is kept for order
14			603/MISC/2024 (Old No. 1413/Misc/19)	420, 34 of IPC	2019	For Argument
15			466/PW/2024 (Old C.C. No. 56/PW/2022)	199, 200, 406, 417, 420, 465, 468, 471, 120B Indian Penal Code	2024	For production of document
16			1876/PS/2024	143, 145, 341, 188 IPC	2024	Not Heard
17			1877/PS/2024	143, 145, IPC r/w 37(3), 135 MP Act	2024	Not Heard
18			36/SW/2025	Indian Penal Code 119,217,218,406,409, 417,420,465,468,471, 474,34	2025	For Argument
19			1335/PS/2025 (old C.C. No. 5289/PS/2023 2270/PS/2020)	294(b) of IPC	2020	Judgment

20	Chief Judicial Magistrate, Mumbai	09th Court, Bandra, Mumbai DESIGNATED COURT	310/SS/2023 (Old C. C. No. 315/SS/2020)	U/s.499, 500 of IPC	2020	Not Heard
21			311/SS/2023 (Old C.C. No. 1822/SS/2020 624/SS/2018)	U/sec. 500 of I.P.C.	2017	Hearing
22			129/SW/2023 (Old C.C. No.99/SW/2023 555/SW/2023)	354(d), 499, 500, 509 of IPC	2021	For appearance of accused
23			2068/PW/2023 (Old C.C. No.260/PW/2023 & 283/PW/2010)	U/s. 341, 143, 145, 147, 149, 188 IPC r/w.135 M. P. Act	2010	For appearance of accused
24			2175/PW/2023 (Old C.C. No.261/PW/2023 1863/PW/2015)	U/s. 500, 505, 506 IPC	2015	For appearance of accused
25			166/SW/2024 (Old C.C. No.1955/Misc/2024)	505 (2) r/w 34 and 120 IPC	2024	For appearance of accused
26			95/SW/2025	175,176,123, 125(A),127(A) of BNS	2025	For Verification

1. North Goa						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	North Goa	Principal District and Sessions Judge	SCORS 4/2014	U/s 143, 147, 148, 149, 153, 324, 325, 326, 332, 333, 427, 435, 3 Prevention of Damage to Public Property	29/01/14	Trial
2			SCORS 45/2018	U/s 376, 342, 506 r/w 34 IPC, U/s 4 of POCSO Act and U/s 67-B (C) of IT Act 2000	20/07/18	Final Argument
3			PMLA 1/2019	U/s 45 & 3 Of Prevention of Money Laundering Act, 2002.	06/05/19	Argument Before Charge / Appearance
4			SCORS 83/2024	U/s 408, 409, 419, 463, 464, 468, 471, 420B of IPC	19/11/24	Argument Before Charge / Appearance
5	North Goa	District Judge-1 & ASJ, Mapusa	PMLA/1/2018	U/s 3 of Prevention of Money Laundering Act, 2002.	2018	Report
6			SPCC/6/2019	U/s 120B, 201 IPC & u/s 7, 8, 9, 13 of Prevention of Corruption Act.	2019	Arguments
7			Spl.Crim.Case (Corruption) No. 3/2022	U/s 7,13(1)(a) (d),13(2) of Prevention of Corruption Act.	2022	Appearance
8	North Goa	SCJ & JMFC, 'A' Court, Mapusa	CC/73/S/2016/A	468, 471, 420, 201 r/w 34 IPC	2016	Trial
9			CC/111/S/2012	465, 468, 471 r/w 120-B IPC	2012	Final Arguments
10			CC/532/S/ 2022/A	403, 409, 420 r/w 120 (B) IPC	2022	Order
11			CC/569/S/ 2022/A	406, 408, 409, 420, 120(B) of IPC	2022	Order
12			CC/31/S/2023	406, 408, 409, 420, 120 (b) of IPC	2023	Trial
13			CC/272/S/2024	143, 147, 341, 504, 188, 269 r/w 149 IPC	2024	Arguments

2. South Goa						
Sr. No.	**Name of District / Taluka**	**Name of the Court**	**Name of Subject Cases Pending**		**Year of Filing**	**Stage of Proceedings.**
			Case No.	**Sections**		
1	Salcete South Goa	Chief Judicial Magistrate First Class at Margao	CC 209/S/2017	u/s 448, 384, 506(ii) r/w 34 of IPC	21-08-2017	Trial Evidence
2			CC 25/S/2022	U/s 143, 341, 353 r/w 149 of IPC	17.02.2022	Arguments
3			CC 86/S/2022	U/s 407, 465, 468, 471, 472, 420, 201 r/w 120-B of IPC	04.04.2022	Appearance
4			CC 519/NI/2022	U/s 138 N.I. Act	26.12.2022	Trial Evidence
5			CC 55/P/2023	u/s 195 of the Code of Cr.PC	15.03.2023	Appearance
6			AOA/ 771/2024/A	U/s 146, 147 & 174(a)	16.11.2024	Appearance
7			7/S/2025/A	U/s 189(2), (3),190,126(2),285, 351(3)351(2)r/w 191(2) of BNS and sections 8B the National Highway Act of India.	07.01.2025	Filing of surety of A2
8			171/S/22/A	u/s 143,145,341,r/w 149 IPC	14.06.2022	Appearance

3. Daman						
Sr. No.	**Name of District / Taluka**	**Name of the Court**	**Name of Subject Cases Pending**		**Year of Filing**	**Stage and details of Proceedings by which stay has been granted**
			Case No.	**Sections**		
1	Daman	Chief Judicial Magistrate Daman	R.C.C. 154/2016	U/s. 143, 147, 149, 186, 188, 353, 504, 506(2) of IPC	2016	Reply in Argument
2			R.C.C. 29/2018	U/s. 406, 420, 468, 471, 120B of IPC	2018	Final Argument
3			R.C.C. 31/2020	U/s. 509 of IPC	2020	Evidence partly heard
4			R.C.C. 02/2022	U/s. 143, 149, 188, 505, 505(2), 153(A) of IPC	2022	Evidence
5			S.C.C. 133/2019	U/s. 153 IPC	2019	Reply in Argument
6			S.C.C. 134/2019	U/s. 153 IPC	2019	Evidence
7			R.C.C. 42/2012	U/s. 186, 452, 353, 332, 504 r/w 34 IPC	2012	Defence Evidence and awaited for FSL
8			S.C.C. 347/2019	U/s. 500, 504 of IPC	2019	Evidence
4. Dadra and Nagar Haveli, Silvassa						
Sr. No.	**Name of District / Taluka**	**Name of the Court**	**Name of Subject Cases Pending**		**Year of Filing**	**Stage of Proceedings.**
			Case No.	**Sections**		
1	Silvassa, D & NH	Civil Judge (S.D.) and Chief Judicial Magistrate, Silvassa	RCC No.08/2022	505(2) of IPC, 125 of Representation of the People Act	20-01-22	Defence Evidence